

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No. 556/2017  
OA No. 2957/2014**

New Delhi this the 13<sup>th</sup> day of August, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Jai Charan Verma (Retired)  
S/o Sh. Hukam Singh,  
Aged about 75 years,  
R/o H.No.84, Village Dallupura,  
Delhi-96

- Petitioner

(By Advocate: Mr. Vaval Singh for Mr. Naresh Kaushik)

VERSUS

1. Shri Amulya Patnaik,  
Commissioner of Police,  
Secretariat, IP Estate,  
ITO, New Delhi
2. Sh. SN Sahai,  
Secretary Home,  
Govt. of NCT of Delhi,  
Department of Home,  
New Delhi

- Respondents

(By Advocate: Ms. Harvinder Oberoi)

**O R D E R (Oral)**

**Mr. V. Ajay Kumar, Member (J):**

When this Contempt Petition is taken up for hearing, learned counsel for the applicant submits that the order of this Tribunal has been complied with. Learned counsel for the respondents has also produced the order No.5240 Estt.(II)/1<sup>st</sup> Bn.DAP dated 02.05.2018 whereunder the

details of retiral benefits and mode of payment through which these benefits were paid to the petitioner are shown.

2 Accordingly, in view of the compliance of the order of this Tribunal, the CP is closed. Notices are discharged.

**(Nita Chowdhury)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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